

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No. 353/98

Monday, this the 15th day of March, 1999.

CORAM:

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

C. Unnikrishnan,  
S/o. C. Govindan,  
Junior Engineer,  
Permanent/Grade-II,  
Southern Railway, Shornur,  
Residing at:  
Railway Quarters No.23-A,  
Shornur.

...Applicant

By Advocate Mr. T.C. Govindaswamy

Vs.

1. The Chief Engineer,  
Southern Railway,  
Headquarters Office,  
Park Town P.O.,  
Madras - 3.
2. The Divisional Railway Manager,  
Southern Railway, Palghat Division,  
Palghat.
3. The Additional Divisional Railway Manager,  
Southern Railway, Palghat Division,  
Palghat.
4. The Divisional Personnel Officer,  
Southern Railway, Palghat Division,  
Palghat.
5. P.R. Unnikrishnan,  
Junior Engineer/Permanent Way,  
Southern Railway, Bommidi R.S. & P.O.,  
Tamil Nadu.
6. The Chief Personnel Officer,  
Southern Railway,  
Headquarters Office,  
Park Town P.O.,  
Madras - 3.

...Respondents

By Advocate Mrs. Sumathi Dandapani for R-1 to R-4 and R-6

The application having been heard on 15.3.99, the  
Tribunal on the same day delivered the following:

ORDER

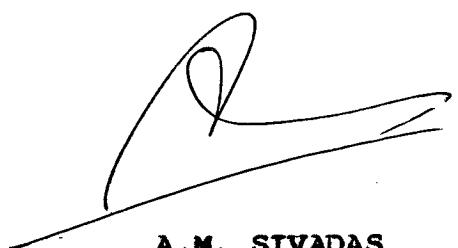
The applicant seeks to quash A-1 and A-3 and to direct the respondents to grant him consequential benefits thereof.

2. When the O.A. was taken up for hearing, the learned counsel appearing for the applicant submitted that it is suffice to permit the applicant to submit a representation to the first respondent and direct the first respondent to consider the same and dispose of within a reasonable time in accordance with the rules and instructions in force. The learned counsel appearing for the official respondents submitted that there is no objection in adopting such a course.

3. Accordingly, the applicant is permitted to submit a representation to the first respondent through proper channel within three weeks from today. If such a representation is received, the first respondent shall consider the same in the light of the rules and instructions in force and pass appropriate orders within three months from the date of receipt of the representation. Interim order dated 6.3.98 shall continue to be in force till the disposal of the representation.

4. O.A. is disposed of as above. No costs.

Dated the 15th day of March, 1999.



A.M. SIVADAS  
JUDICIAL MEMBER

LIST OF ANNEXURES

1. Annexure A1: True copy of the Office Order No.J/W1/5/98 dated 27.1.98 issued by the fourth respondent.
2. Annexure A3: True copy of the letter No.P(R) 521/P/ Vol.VI dated 13.2.97 issued by the sixth respondent.

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